

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.


(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 6th May, 2015.

No. LR (A) 32/92/Pt.III/270- The Governor of Meghalaya is pleased to extend the following persons as the Additional Public Prosecutors/Additional Government Pleader for the respective Districts as indicated against each name for a further period of one month w.e.f. 01.06.2015

<u>Name</u>		<u>Headquarter.</u>
1. Smti Joplin Marbaniang (District Council Court), Shillong	-	Shillong
2. Shri K. Basaiawmoit (District Council Court), Shillong	-	Sohra
3. Smti Jyoti Marak (District Court), Shillong	-	Shillong
4. Smti Rihun Swer (District Court), Shillong	-	Shillong


(L.M. Sangma)
Secretary to the Government of Meghalaya,
Law Department.

Memo No. LR (A) 32/92/Pt.III/270-A,
Copy forwarded to: -

Dated Shillong, the 6th May, 2015.

1. The Deputy Commissioner, East Khasi Hills District, Shillong.
2. The Accountant General (A & E), Meghalaya, Shillong-793001. The above Additional Public Prosecutor/Additional Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 15/2002/Pt./102 dt. 02.02.2009
3. The Director General of Police, Meghalaya, Shillong.
4. The Superintendent of Police, East Khasi Hills District, Shillong.
5. The Advocates concerned. Charged report of assuming charge as Additional Public Prosecutor/Additional Government Pleader may be sent to this Department and his/her contact No. should also be furnished.
6. The Secretary of the Shillong High Court Bar Association.
7. The Secretary, Shillong Bar Association, Shillong.
8. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
9. DIPR, Shillong.
10. The Treasury Officer, Shillong North/South Treasury.
11. Law (B) Department.
12. NIC, Shillong
13. DEO, Law Department.
14. Guard file.

By order etc.,


Secretary to the Government of Meghalaya,
Law Department.